HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE EIGHTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 326 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 27/03/2024 passed in W.P No. 5572 of 2024 on the file of the High Court.

Between:

Viswakavi Concept School, Situated Plot No. 44, H No. 4-928, Rajappa Nagar, High Court Colony Vanasthalipruam, Hayathnagar, RR District Rep by its President, Koti Dhanalakshmi W/o.Sai Prasad, aged 48 years, R/ o. H No. 4-11-51/SLV/101 Satya Lake view, behind bus depot, Vasapari Nagar colony Hayathnagar, RR district

...APPELLANT/RESPONDENT No.6

AND

1. M.V.V. Raghu Babu, S/o. Narasimha Rao, aged 55 years, Occ. Secretary and Correspondent Millenimum High School Plot No.44, Rajappa Nagar, HighCourt Colony Vanasthalipuram, Hayathnagar M, RR District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Department of Education Secretariat Buildings, Saifabad, Hyderabad
3. The Commissioner and Director of School Education, Hyderabad
4. The Regional Director of School Education, Hyderabad
5. The District Educational Officer, Kongarakalam Ranga Reddy District
6. The Mandal Educational Officer, Hayathnagar mandal Ranga Reddy District

...RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

SUSPEND the operation of the Order dated 27.03.2024 made in WP No. 5572 of 2024 passed by this Hon'ble Court.

Counsel for the Appellant: SRI B.S.S.PRASAD

Counsel for the Respondent No.1: SRI T.R.V.S.S.S.V.PRASAD

Counsel for the Respondent No.2 to 6: GP FOR SCHOOL EDUCATION

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.326 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B.S.S. Prasad, learned counsel for the appellant/respondent No.6 and Sri T.R.V.S.S.S.V. Prasad, learned counsel for respondent No.1/writ petitioner.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the present appellant may be given liberty to assail the proceedings No.95/A5/2024, dated 02.03.2024, in fresh appropriate proceedings. In that event, it is agreed that the impugned order of learned Single Judge will not come in the way of the present appellant.

4. In view of consensus arrived at, the Writ Appeal is **disposed of** by reserving liberty as prayed for with observation that in the event aforesaid proceedings dated 02.03.2024 is challenged by the appellant in an appropriate proceeding, the validity of said proceedings shall be decided on its own merits by

appropriate forum. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of Education Secretariat Buildings, Saifabad, Hyderabad, State of Telangana.
2. The Commissioner and Director of School Education, Hyderabad
3. The Regional Director of School Education, Hyderabad
4. The District Educational Officer, Kongarakalam Ranga Reddy District
5. The Mandal Educational Officer, Hayathnagar mandal Ranga Reddy District
6. One CC to SRI B.S.S.PRASAD, Advocate [OPUC]
7. One CC to SRI T.R.V.S.S.S.V.PRASAD, Advocate [OPUC]
8. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

BSR
LS

HIGH COURT

DATED: 18/03/2025



JUDGMENT

WA.No.326 of 2025

DISPOSING OF THE WRIT APPEAL,

WITHOUT COSTS

(12) Copies
25/3/25